

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.195 of 2021

Madhusudan Mahto Petitioner

Versus

1. The State of Jharkhand
2. Sri Bhor Singh, son of not known to petitioner, the Deputy Commissioner, Godda Opposite Parties

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Manoj Kumar Sah, Advocate
For the O.P. No.2 : Mr. Sanket Khanna, A.C. to S.C. (L&C)-II

03/10.09.2021 The present contempt application is taken up today through Video conferencing.

The present contempt application has been filed for initiation of contempt proceeding as against the Opposite Party No.2 for wilful violation of the order dated 2nd June, 2020 passed by this Court in W.P.(C) No.7227 of 2019.

Mr. Manoj Kumar Sah, learned counsel for the petitioner submits that order dated 2nd June, 2020 passed by this Court in W.P.(C) No.7227 of 2019 has been complied by the Opposite Party No.2, as he has already passed the reasoned order on the representation preferred by the petitioner in pursuance of said order of this Court.

In view of the said submission of the learned counsel for the petitioner, there is no need to proceed further with the present contempt application. The contempt proceeding as against the Opposite Party No.2 is hereby dropped.

The contempt application is accordingly disposed of.

(Rajesh Shankar, J.)

Rohit